High Court of Judicature at Allahabad

Functioning of High Court during COVID-19 MODALITIES & ARRANGEMENT [February 22th, 2021]

In suppression of all earlier direction / guidelines the Modalities & Arrangement as per following details will be effective w.e.f. 01.03.2021 -

- 1. The High Court will function as usual and all the Courts will function in routine manner.
- 2. The Hon'ble Judges and their supporting staff (Private Secretary, Bench Secretary, Peon etc.) will attend the High Court in full strength.
- 3. The sections of the Court will be opened in routine manner and the Officers, Officials & Staff will attend the High Court in full strength.
- 4. The Learned Advocates will file their Cases / Documents / Petitions / Applications in e-mode or in physical form in the Stamp Reporting Section and the Application Section, at Counters located in the premises of the High Court as per arrangement prior to the Lockdown.
- 5. There shall be no requirement of Urgency Applications for listing of Listed matters.
- 6. The defects reported by the Stamp Reporting Sections in fresh cases shall be cured as per the arrangement which was existing before 18.03.2020.
- 7. The Listed matters shall continue to be listed in Additional Cause List and Daily Cause List shall not be printed / published till further orders
- 8. The Photo-Affidavit Centre will start functioning in routine manner w.e.f. 01.03.2021.
- 9. The Counters will function outside the premises of the High Court to charge Court Fee through e-mode.
- 10. The work-flow for e-Filing along with the screen shots is already available on the official website of Allahabad High Court namely www.allahabadhighcourt.in and the same may be accessed by the Advocates who are facing problem in this regard.
- 11. The files will be sent from the sections to the Hon'ble Courts after proper sanitization.

WWW.LIVELAW.IN

12. The Gates of the High Court will be opened as following for entry / exit -

SI. No.	Gate	Building	Courts
01.	Gate No. 1	Main Building	Closed
02.	Gate No. 2	Main Building	Entry / Exit of Hon'ble Judges
03.	Gate No. 3	Main Building	Entry of Employees, Advocates & their Clerks of High Court.
04.	Gate No. 3-A	Main Building	Entry of Employees, Advocates & their Clerks of High Court.
05.	Gate No. 3-B	Main Building	Exit of Employees, Advocates & their Clerks of High Court.
06.	Gate No. 4	Main Building	Exit of Employees, Advocates & their Clerks of High Court.
07.	Gate No. 5	Main Building	Entry of Employees, Advocates & their Clerks of High Court.
08.	Gate No. 6	High Court Cricket Ground	Closed
09.	Gate No. 7	Stationery Building	Closed
10.	Gate No. 8	C.I.T. Building	Entry / Exit of Employees of High Court.
11.	Gate No. 9	Mediation Centre Building	Entry / Exit of Employees, Advocates & their Clerks of High Court.
12.	Back Gate	30 Court Room Building	Entry / Exit of Hon'ble Judges
13.	Front Gate	30 Court Room Building	Entry / Exit of Hon'ble Judges

- 13. Only those Learned Advocates will enter in the High Court through E-Pass, whose case(s) are to be taken by the Hon'ble Court(s). Such Learned Advocates will enter in the High Court through Gates as specified at Serial No. 13.
- 14. The Litigant-In-Person will be permitted to physically appear before the Court. The Gate-Pass will be issued to them, if required.
- 15. Any person desirous of joining Court proceedings through Video-Conferencing shall have to send an email indicating his/her mobile

WWW.LIVELAW.IN

number along with case details (Parties' Name, Nature of Case, Case Number, Year etc.) and his email id with a request for being provided a Video Conferencing link to enable him to join the Court proceedings. This email has to be lodged with the High Court not later than 1:00 P.M. one working day before the date of hearing. The e-mail id is:- request vc alld@allahabadhighcourt.in. It is also clarified that the counsel on record/AGA/Counsel for the Respondent is not permitted to share the Video link with any other individual except with those who are disclosed as representing the party on the e-file/petition/application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing. The Video Conference Software works best on Google Chrome Browser.

- 16. In all such matters where petition has been filed in hard copies, and an application, Counter Affidavit etc. is required to be filed, such applications / objections etc. can be filed in e-filing module. Link of the same is available on the Official Website of Alllahabad High Court.
- 17. The Chambers of Learned Advocates in the High Court Premises will be opened w.e.f. 01.03.2021.
- 18. The Clerks to the Advocates if they possess valid gate pass will be permitted entry in the High Court.
- 19. No Litigants will be permitted entry in the High Court.
- 20. The Canteens of the Advocates and the Employees' Canteen situated in the High Court Premises function in routine manner.
- 21. The Advocates and the Staff will not be permitted to roam in the Hon'ble Judges' Corridor / Gallery (Ground Floor and First Floor).
- 22. The Hon'ble Judges and the Learned Lawyers will wear Robes and Coat as prescribed in routine manner.
- 23. The Learned Advocates appearing in the Court will wear mask and will adhere to all necessary conditions prescribed for social and physical distancing.
- 24. Not more than 6 (Six) Advocates will be permitted to remain in the Court Room at any given time.
- 25. The Learned Advocates shall leave the Court Room immediately after hearing of their case(s).

WWW.LIVELAW.IN

- 26. No person shall be allowed to enter in the High Court campus without observing all protocol necessary to maintain social and physical distancing.
- 27. Consumption of liquor, 'paan', 'gutka', tobacco inside the premises of the High Court will be prohibited and consumption of the same will attract punishment.
- 28. Spitting in the premises of the High Court is prohibited and will attract punishment.
- 29. Provision of handwash and sanitizer will be made available at operational entry, exit points and in common area.
- 30. The Chief Medical & Health Officer, Prayagraj and Lucknow respectively shall arrange all necessary medical assistance and attendance in the High Court campus at Allahabad and Lucknow to meet any urgent medical eventuality.
- 31. Frequent sanitization of the premises of the High Court, common facilities and all points which come into human contact viz. door-knobs, chairs, tables etc. will be ensured.
- 32. Parking of vehicles to be made as per existing arrangement i.e. outside the premises of the High Court but with proper social distancing measures.
- 33. All the guidelines regarding COVID-19 issued by the Central Government, Government of Uttar Pradesh and the High Court of Judicature at Allahabad will be followed by all concerned strictly.

5d/-

CHIEF JUSTICE